



2025:DHC:3730-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 14.05.2025

+ CONT.CAS(C) 769/2025

MS. SHARANJIT KAUR KOHLIPetitioner

Through: Mr. Ram Avtar Sharma and Mr.
Ashok Kumar, Advocates.

versus

RAMANDEEP SINGH KOHLIRespondent

Through: *Nemo.*

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE RENU BHATNAGAR

NAVIN CHAWLA, J. (Oral)

CM APPL. 29282/2025 (Exemption)

1. Allowed, subject to all just exceptions.

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2. This petition has been filed by the contempt petitioner stating that in spite of the Order dated 22.04.2025 passed by this Court, restraining the respondent from remarrying, the respondent has remarried on 04.05.2025. In support, the petitioner places on record certain photographs. However, from these photographs it is not evident that the respondent has remarried.

3. Even otherwise, we have already dismissed the appeal filed by the appellant being MAT APP. (F.C.) NO.120/2025, which had challenged the divorce decree passed by the learned Family Court.

